

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 635 of 2020

IN THE MATTER OF:

Bank of Baroda

...Appellant

Versus

Sri Munisuvrata Agri International Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Pankaj Vivek, Advocate.

For Respondents: Mr. Vikas Sethi, Advocate for R-1.

**Mr. Soumya Dutta and Mr. Shailendra Jain,
Advocates for R-2.**

O R D E R
(Through Virtual Mode)

07.09.2020: Reply affidavits have not been filed. Two weeks' time is granted to file reply. Rejoinder, if any, thereto, may be filed within two weeks thereof.

List the matter 'for admission (after notice)' on **7th October, 2020** before Court No. II.

Learned counsel for the parties may file short written submission, not exceeding three pages, before next date of hearing.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc